

पर हम लोग यह आवाज उठा रहे हैं, मैं आपको विषय की जानकारी देना चाहूँगी। सभापति जी, निर्वाचित सरकारों को गिराना वैसे तो कांग्रेस का पुराना खेल रहा है, ...(व्यवधान)।

SHRI C. RAMACHANDRAIAH (Andhra Pradesh): Sir, let it be the first question of today. ...*(Interruptions)*...

श्री सभापति : सुषमा जी को बोलने दीजिए । ...(व्यवधान)...

SHRI A. VIJAYARAGHAVAN: Is there suspension of Question Hour? ...*(Interruptions)*...

श्रीमती सुषमा स्वराज: सर, आपने चाहा कि मैं बोलूँ, मैं बोलना चाहती हूँ, लेकिन ये लोग बोलने नहीं दे रहे हैं । ...(व्यवधान)... सर, आपने कहा कि मैं बोलूँ, लेकिन वे मुझे बोलने नहीं दे रहे । ...(व्यवधान)...

श्री सभापति: आपकी तरफ वाले सदस्य पहले बैठें तो ...(व्यवधान)...

श्रीमती सुषमा स्वराज: वे बोलने नहीं दे रहे । ...(व्यवधान)...

श्री सभापति: पहले कहिए कि बैठ जाएं। ...(व्यवधान)...

श्रीमती सुषमा स्वराज: आपने कहा था, मैं बोलने के लिए खड़ी हुई हूँ, लेकिन वे बोलने नहीं दे रहे । ...(व्यवधान)... वे बोलने नहीं दे रहे । ...(व्यवधान)...

श्री सभापति: कोई नारेबाजी रिकॉर्ड पर नहीं जाएगी । ...(व्यवधान)... आप थोड़ा पीछे चले जाएं। ...(व्यवधान)... सदन की कार्यवाही दो बजे तक के लिए स्थागित की जाती है ।

The House then adjourned at seventeen minutes past eleven of the clock.

The House re-assembled at two of the clock,

MR. DEPUTY CHAIRMAN in the Chair.

WRITTEN ANSWERS TO STARRED QUESTIONS

Development of tourist spots

†*1 SHRI R.S. GAVAI. Will the Minister of TOURISM be pleased to state:

(a) whether it is a fact that Government are considering to develop some new tourist spots;

† Original notice of the question was received in Hindi.

(b) if so, the details of the tourist spots likely to be developed; and

(c) the steps being taken by Government to introduce the 'Incredible India' in the real sense of the term in the tourism market?

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM (SHRIMATI RENUKA CHOWDHURY): (a) and (b) Identification and development of tourist places in the country is a continuous process. The Ministry of Tourism, Government of India in consultation with the concerned State Governments takes up the development of tourist spots under its various schemes of infrastructure development of tourist circuits and destinations etc. The details of projects sanctioned in the first three years of the Tenth Five Year Plan are given in the Statement (See below).

(c) In order to position and brand India across the world as "Incredible India" an integrated marketing campaign blending elements of print, electronic and internet has been launched across the world. World class literature and collaterals have also been developed to promote India through tour operators.

Statement

State-wise Tourism Projects Sanctioned during the Tenth Plan (as on 31.12.2004)

(Rs in Lakhs)

Sl. No.	State/UT	2002-			2003-			2004-05 (up to 31.12.2004)		Amount Released
		No of Project Sancd.	Amount Sancd.	Amount Released	No of Project Sancd.	Amount Sancd.	Amount Released	No of Project Sancd.	Amount Sancd.	
1	2	3	4	5	6	7	8	9	10	11
1.	Andhra	2	507.50	195.00	6.	946.50	896.44	11.	2750.81	2191.92
2.	Assam	9	768.13	618.85	3	313.46	313.06	6	955.88	742.10
3.	Arunachal Pradesh		41.30	32.50	6.	1044.6	700.00	6	1285.70	905.52
4.	Bihar	8	605.00	505.00	6	1019.4	913.89	7	1901.23	1527.55
5.	Chhattisgarh	9	308.00	98.50	6	1005	364.00	4	1086.26	869.01
6.	Goa	1	0.50	0.50	2	36.76	34.76	2	10.00	800
7.	Gujarat	2	197.12	59.13	a	92051	815.82	2	138.93	111.14
8	Haryana	8	33225	311.00	16	1215.3	879.23	5	678.55	501.64
9.	Himachal Pradesh		779.32	760.38	4	182.32	85.00	5	2620.00	1736.00
10	J&K	3	94.38	89.47	5	89500	895.00	2	805.00	644.00
11	Jharkhand	0	0	0	2	1109.0	774.60	1	474.97	379.97
12	Karnataka	6	902.49	625.49	14	932.66	792.51	8	2432.76	1914.37
13	Kerala	11	861.36	829.86	6	608.50	564.15	5	21486	1718.88

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1	2	3	4	5	6	7	8	9	10	11
1	Madhya Pradesh	18	711.18	574.79	10	621.90	394.51	8	1285.46	783.03
1	Maharashtra	8	623.46	546.25	10	931.83	914.58	6	1576.38	1260.1
1	Manipur	2	5.24	2.62	1	82.44	24.73	0	0.00	0.00
1	Meghalaya	3	70.35	21.20	2	40.22	24.92	2	963.30	807.91
1	Mizoram	6	141.16	484.6	5	567.70	186.75	3	1081.28	927.09
1	Nagaland	5	360.50	323.43	4	711.00	220.80	5	2165.69	1731.4
2	Orissa	2	47.50	15.75	5	419.55	138.50	5	1316.48	999.69
2	Punjab	3	23.00	14.60	2	96.00	12.30	4	846.41	561.26
2	Rajasthan	13	1098.7	1096.20	14	1644.8	1414.25	2	3931	31.45
2	Sikkim	13	346.24	269.76	8	1151.0	681.49	6	1005.81	805.13
2	Tamil Nadu	5	559.00	316.10	14	1339.8	850.53	6	876.92	702.72
2	Tripura	5	216.13	67.78	6	450.17	135.16	0	0.00	0.00
2	Uttaranchal	3	548.00	418.00	4	230.44	203.94	3	1412.93	1125.5
2	Uttar Pradesh	3	295.00	295.00	7	1115.8	916.26	7	1037.43	825.19
2	West Bengal	5	201.10	6000	10	717.44	384.34	5	480.04	384.03
2	Andaman &	0	0	0	0	0	0	0	0.00	0.00
3	Chandigarh	3	7.75	6.63	2	10.00	8.00	1	457.00	365.60
3	Dadar & Nagar		8.07	6.46	0	0	0	0	0.00	000
3	Delhi	14	504.00	449.02	17	3316.2	3222.13	1	500.00	400.00
3	Daman & Diu	3	49.50	16.90	1	265.07	238.56	0	0.00	0.00
3	Lakshadweep	0	0	0	0	0	0	0	0.00	0.00
3	Pondicherry	2	7.87	6.30	1	245.17	73.55	2	451.00	360.00
TOM:		21211121.1	8880.93		20724186.84	18073.78			130	12784.18

**Unique Identification Number for transaction of
equity/mutual funds**

*2. SHRI DHARAM PAL SABHARWAL: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that according to a circular issued by the Securities and Exchange Board of India (SEBI), it has become mandatory for investors to obtain Unique Identification Number (UIN) for transaction of equity/mutual funds;

(b) if so, the details thereof, and the reasons therefor;

(c) whether it is also a fact that companies issuing such UIN are charging Rs. 300/- per registration which is exorbitant; and

(d) if so, what steps Government propose to take to reduce the charges to Rs. 30/-, which is reasonable in view of administrative cost of issuing UIN?